

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 184/TT/2013

Subject : Approval of transmission tariff for (i) +_500KV Mundra - Mohindergarh HVDC bipole transmission line with associated substations, bays, electrode lines and associated 400 KV lines, (ii) 400 KV D/C Mundra-Dehgam transmission line with associated system for control period 2009-2014 from date of grant of transmission Licence to 31.03.2014.

Date of hearing : 10.10.2013

Coram : Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Adani Power Limited

Respondents : Power Grid Corporation of India Limited & 39 others

Parties present : Shri Amit Kapur, Advocate, APL
Ms. Poonam Verma, Advocate, APL
Shri Anuj, APL
Shri Gaurav Dugeja, APL
Shri Jignesh, APL
Ms. Poonam Verma, APL
Shri Gaurav Dudgeja, APL
Shri G. Umapathy, Advocate, MPPMCL
Shri Vivek Narayan Sharma, Advocate, Delhi Transco Ltd.
Shri Avinash M Pavgi, PGCIL
Shri R.P. Padhi, PGCIL
Shri U.K. Tyagi, PGCIL
Shri Padamjit Singh, PSPCL
Shri Mahesh Chandra, NDMC
Shri K.V.S. Baba



Record of Proceedings

The petition was listed for considering the petitioner's prayer for provisional transmission tariff.

2. The learned counsel for the petitioner has submitted as under:-
 - (a) Transmission licence was granted by the Commission on 29.7.2013 for the transmission assets covered in the petition;
 - (b) Copy of the petition has been served on the respondents and Public Notice has also been published in the newspapers having circulation in WR and NR on 9.9.2013 and 30 days notice period has expired on 9.10.2013;
 - (c) The transmission assets have already been put into operation;
 - (d) The petitioner is liable to pay monthly LTA charges of ₹44 crore and as the grant of final tariff may take time, provisional tariff may be granted;
 - (e) The Commission has granted provisional tariff in similar other cases like JSPL, TPGL and PGCIL.

3. The representative of PSPCL submitted that as per the PPA entered into between the petitioner and Haryana Vidyut Prasaran Nigam Limited (HVPNL), the petitioner has to deliver the power to Haryana through the dedicated transmission line. The charges paid by Haryana includes the cost of both generation and transmission charges and hence the transmission charges paid by Haryana should be excluded from the transmission charges that would be allowed by the Commission in the present petition. He further submitted that the petitioner has not filed any Investment Approval of the petitioner's Board in this petition.

4. The learned counsel for Gujarat submitted that Gujarat is not the beneficiary of any of the four transmission lines covered in the petition and Gujarat gets its share of power through a separate Bus bar and intra-State lines. Hence, it is not required to pay any transmission charges for the transmission lines covered in the instant petition and this aspect can be confirmed by the RLDC.

5. The learned counsel for the Respondent No.10, MPPMCL sought ten days time to file reply in the matter.

6. The Commission directed the petitioner to submit the following information before 1.11.2013, on affidavit with a copy to the respondents:-

- a. Details of segregation of capital expenditure for transmission line, sub-station, building and civil works and PLCC communications pertaining to transmission assets as on COD, as on the date of issue of transmission licence supported by auditor's certificate and corresponding details of cumulative depreciation upto date of transmission licence for all the components;
- b. Furnish the funding of project (including generation station) as on COD and as on date of transmission licence. The basis of segregating the funding pattern for licensed and non-licensed business along with supporting calculations; and
- c. Break-up of initial spares for sub-station and transmission line.

7. The Commission further directed the respondents to file their replies on the petitioner's request for provisional tariff before 31.10.2013 and the petitioner to file rejoinder, if any, by 8.11.2013. The Commission also directed to list the matter on 12.11.2013.

By the order of the Commission,

Sd/-
T. Rout
Chief (Law)